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ALBANIE, ALLEMAGNE,  
AUTRICHE,  
BELGIQUE, BRÉSIL,  
EMPIRE BRITANNIQUE, etc.

Convention internationale pour la  
répression de la circulation et du  
trafic des publications obscènes,  
ouverte à la signature, à Genève,  
du 21 septembre 1923 au 31 mars  
1924.

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ALBANIA, GERMANY,  
AUSTRIA, BELGIUM, BRAZIL,  
BRITISH EMPIRE, etc.

International Convention for the  
suppression of the Circulation of  
and Traffic in Obscene publi-  
cations, open for signature at  
Geneva from September 12, 1923,  
to March 31, 1924.

THE PRESIDENT OF THE REPUBLIC OF THE UNITED STATES OF BRAZIL :

Dr. Afranio DE MELLO FRANCO, President of the Brazilian Delegation at the Fourth Assembly of the League of Nations.

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND, AND OF THE BRITISH DOMINIONS BEYOND THE SEAS ; EMPEROR OF INDIA :

Sir Archibald BODKIN, Director of Public Prosecutions ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications ;

Mr. S. W. HARRIS, C.B., C.V.O., Technical Adviser of the British Delegation at the said Conference ; and

FOR THE UNION OF SOUTH AFRICA :

The Right Hon. Lord PARMOOR, Representative of the British Empire on the Council of the League of Nations ;

FOR THE DOMINION OF NEW ZEALAND :

The Hon. Sir James ALLEN, K.C.B., High Commissioner for New Zealand in the United Kingdom ;

FOR INDIA :

Sir Prabhashankar D. PATTANI, K.C.I.E.

FOR THE IRISH FREE STATE :

Mr. Michael MACWHITE, Representative of the Free State accredited to the League of Nations.

HIS MAJESTY THE KING OF THE BULGARIANS :

M. Ch. KALFOFF, Minister for Foreign Affairs ; First Delegate of Bulgaria at the Fourth Assembly of the League of Nations.

THE PRESIDENT OF THE CHINESE REPUBLIC :

M. Tcheng LOH, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE REPUBLIC OF COLOMBIA :

M. Francisco José URRUTIA, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE REPUBLIC OF COSTA RICA :

M. Manuel M. DE PERALTA, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE REPUBLIC OF CUBA :

M. Cosme DE LA TORRIENTE Y PERAZA, Senator ; President of the Cuban Delegation at the Fourth Assembly of the League of Nations ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS MAJESTY THE KING OF DENMARK :

M. A. OLDENBURG, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ; Representative of Denmark accredited to the League of Nations ;



No. 685. — INTERNATIONAL CONVENTION<sup>1</sup> FOR THE SUPPRESSION OF THE CIRCULATION OF AND TRAFFIC IN OBSCENE PUBLICATIONS, OPEN FOR SIGNATURE AT GENEVA FROM SEPTEMBER 12, 1923, TO MARCH 31, 1924.

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*Official English and French texts. This Convention was registered with the Secretariat of the League of Nations on August 7, 1924, in accordance with the terms of Article 8.*

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ALBANIA, GERMANY, AUSTRIA, BELGIUM, BRAZIL, THE BRITISH EMPIRE (WITH THE UNION OF SOUTH AFRICA, NEW ZEALAND, INDIA AND THE IRISH FREE STATE), BULGARIA, CHINA, COLOMBIA, COSTA RICA, CUBA, DENMARK, SPAIN, FINLAND, FRANCE, GREECE, HAITI, HONDURAS, HUNGARY, ITALY, JAPAN, LATVIA, LITHUANIA, LUXEMBURG, MONACO, PANAMA, THE NETHERLANDS, PERSIA, POLAND (WITH DANZIG), PORTUGAL, ROUMANIA, SALVADOR, KINGDOM OF THE SERBS, CROATS AND SLOVENES, SIAM, SWITZERLAND, CZECHOSLOVAKIA, TURKEY AND URUGUAY :

Being equally desirous of making as effective as possible the means of suppressing the circulation of and traffic in obscene publications,

Having accepted the invitation of the Government of the French Republic to take part in a conference, under the auspices of the League of Nations, convened in Geneva on August 31st, 1923, for the examination of the Draft Convention drawn up in 1910, the examination of the observations presented by the various States and the elaboration and signature of the final text of a Convention,

Have nominated as their plenipotentiaries for this purpose,

THE PRESIDENT OF THE SUPREME COUNCIL OF ALBANIA :

M. B. BLINISHTI, Director of the Albanian Secretariat accredited to the League of Nations.

THE PRESIDENT OF THE GERMAN REICH :

M. Gottfried ASCHMANN, Counsellor of Legation, in charge of the German Consulate at Geneva.

THE PRESIDENT OF THE AUSTRIAN REPUBLIC :

M. Emeric PFLÜGL, Resident Minister, representative of the Federal Government accredited to the League of Nations.

HIS MAJESTY THE KING OF THE BELGIANS :

M. Maurice DULLAERT, Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

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<sup>1</sup> Deposit of the instruments of ratification: Bulgaria July 1, 1924; Italy July 8, 1924; Siam July 28, 1924; Albania October 13, 1924; Spain December 19, 1924. This Convention came into force August 7, 1924, in accordance with Article 11.

Egypt has adhered to the Convention October 29, 1924. Perou has adhered «ad referendum» September 15, 1924.



Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS MAJESTY THE KING OF SPAIN :

M. E. DE PALACIOS, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE REPUBLIC OF FINLAND :

M. Urho TOIVOLA, Secretary at the Finnish Legation in Paris.

THE PRESIDENT OF THE FRENCH REPUBLIC :

M. Gaston DESCHAMPS, Deputy President of the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

M. J. HENNEQUIN, Honorary Director at the Ministry for Home Affairs ; Substitute Delegate at the said Conference.

HIS MAJESTY THE KING OF THE HELLENES :

M. N. POLITIS, Former Minister for Foreign Affairs ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

M. D. E. CASTORKIS, Former Director of Criminal Affairs at the Ministry of Justice ; Substitute Delegate at the said Conference.

THE PRESIDENT OF THE REPUBLIC OF HAITI :

M. BONAMY, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE REPUBLIC OF HONDURAS :

M. Carlos GUTIERREZ, Chargé d'Affaires in Paris ; Delegate at the Fourth Assembly of the League of Nations.

HIS SERENE HIGHNESS THE GOVERNOR OF HUNGARY :

M. Zoltán BARANYAI, Head of the Royal Hungarian Secretariat accredited to the League of Nations ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS MAJESTY THE KING OF ITALY :

M. Stefano CAVAZZONI, Deputy ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS MAJESTY THE EMPEROR OF JAPAN :

M. Y. SUGIMURA, Assistant Head of the Japanese League of Nations Office in Paris.

THE PRESIDENT OF THE REPUBLIC OF LATVIA :

M. Julijs FELDMANS, Head of the League of Nations Section of the Ministry for Foreign Affairs ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE REPUBLIC OF LITHUANIA :

M. Ignace JONYNAS, Director of the Ministry for Foreign Affairs ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HER ROYAL HIGHNESS THE GRAND DUCHESS OF LUXEMBURG :

M. Charles VERMAIRE, Consul of the Grand-Duchy at Geneva ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS SERENE HIGHNESS THE PRINCE OF MONACO :

M. Rodolphe ELLÈS-PRIVAT, Vice-Consul of the Principality at Geneva ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE REPUBLIC OF PANAMA :

M. R. A. AMADOR, Chargé d'Affaires in Paris ; Delegate at the Fourth Assembly of the League of Nations.

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

M. A. DE GRAAF, President of the Netherlands Committee for the Suppression of the White Slave Traffic ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS IMPERIAL MAJESTY THE SHAH OF PERSIA :

His Highness Prince Mirza Riza Kahn ARFA-ED-DOVLEH, Representative of the Imperial Government accredited to the League of Nations ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE POLISH REPUBLIC :

M. F. SOKAL, Inspector-General of Labour ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications ; and

FOR THE FREE CITY OF DANZIG :

M. J. MODZELEWSKI, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

THE PRESIDENT OF THE PORTUGUESE REPUBLIC :

Dr. Augusto C. D'ALMEIDA VASCONCELLOS CORREIA, Minister Plenipotentiary ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS MAJESTY THE KING OF ROUMANIA :

M. N. P. COMNÈNE, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council.

THE PRESIDENT OF THE REPUBLIC OF SALVADOR :

M. J. G. GUERRERO, Envoy Extraordinary and Minister Plenipotentiary to the President of the French Republic and to His Majesty the King of Italy ; Delegate at the Fourth Assembly of the League of Nations.

HIS MAJESTY THE KING OF THE SERBS, CROATS AND SLOVENES :

Dr. Milutin JOVANOVIČ, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

HIS MAJESTY THE KING OF SIAM :

His Serene Highness Prince DAMRAS DAMRONG ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE SWISS FEDERAL COUNCIL :

M. Ernest BÉGUIN, Deputy to the States Council ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

Dr. Robert FLIEDER, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

THE PRESIDENT OF THE TURKISH REPUBLIC :

RUCHDY Bey, Chargé d'Affaires at Berne.

THE PRESIDENT OF THE REPUBLIC OF URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Spain ; Delegate at the International Conference for the Suppression of the Circulation of and Traffic in Obscene Publications.

Who, having communicated their full powers, found in good and due form,  
And having taken cognisance of the Final Act of this Conference and of the Agreement of  
May 4th, 1910,  
Have agreed upon the following provisions :

*Article 1.*

The High Contracting Parties agree to take all measures to discover, prosecute and punish any person engaged in committing any of the following offences, and accordingly agree that

It shall be a punishable offence :

(1) For purposes of or by way of trade or for distribution or public exhibition to make or produce or have in possession obscene writings, drawings, prints, paintings, printed matter, pictures, posters, emblems, photographs, cinematograph films or any other obscene objects ;

(2) For the purposes above mentioned, to import, convey or export or cause to be imported, conveyed or exported any of the said obscene matters or things, or in any manner whatsoever to put them into circulation ;

(3) To carry on or take part in a business, whether public or private, concerned with any of the said obscene matters or things, or to deal in the said matters or things in any manner whatsoever, or to distribute them or to exhibit them publicly or to make a business of lending them ;

(4) To advertise or make known by any means whatsoever, in view of assisting in the said punishable circulation or traffic, that a person is engaged in any of the above punishable acts, or to advertise or to make known how or from whom the said obscene matters or things can be procured either directly or indirectly.

*Article 2.*

Persons who have committed an offence falling under Article 1 shall be amenable to the Courts of the Contracting Party in whose territories the offence, or any of the constitutive elements of the offence, was committed. They shall also be amenable, when the laws of the country shall permit it, to the Courts of the Contracting Party whose nationals they are, if they are found in its territories, even if the constitutive elements of the offence were committed outside such territories.

Each Contracting Party shall, however, have the right to apply the maxim *non bis in idem* in accordance with the rules laid down in its legislation.

#### Article 3.

The transmission of rogatory commissions relating to offences falling under the present Convention shall be effected either :

(1) By direct communication between the judicial authorities ; or

(2) Through the diplomatic or the consular representative of the country making the request in the country to which the request is made ; this representative shall send the rogatory commission direct to the competent judicial authority or to the authority appointed by the Government of the country to which the request is made, and shall receive direct from such authority the papers showing the execution of the rogatory commission.

In each of the above cases a copy of the rogatory commission shall always be sent to the supreme authority of the country to which application is made.

(3) Or through diplomatic channels.

Each Contracting Party shall notify to each of the other Contracting Parties the method or methods of transmission mentioned above which it will recognise for rogatory commissions of such Party.

Any difficulties which may arise in connection with transmission by methods (1) and (2) of the present Article shall be settled through diplomatic channels.

Unless otherwise agreed, the rogatory commission shall be drawn up in the language of the authority to which request is made, or in a language agreed upon by the two countries concerned, or shall be accompanied by a translation in one of these two languages certified by a diplomatic or consular agent of the country making the request or certified on his oath by a translator of the country to which request is made.

Execution of rogatory commissions shall not be subject to payment of taxes or expenses of any nature whatsoever.

Nothing in this Article shall be construed as an undertaking on the part of the Contracting Parties to adopt in their Courts of Law any form or methods of proof contrary to their laws.

#### Article 4.

Those of the Contracting Parties whose legislation is not at present adequate to give effect to the present Convention undertake to take, or to propose to their respective legislatures, the measures necessary for this purpose.

#### Article 5.

The Contracting Parties whose legislation is not at present sufficient for the purpose agree to make provision for the searching of any premises where there is reason to believe that the obscene matters or things mentioned in Article 1 or any thereof are being made or deposited for any of the purposes specified in the said Article, or in violation of its provisions, and for their seizure, detention and destruction.

#### Article 6.

The Contracting Parties agree that, in case of any violation of the provisions of Article 1 on the territory of one of the Contracting Parties where it appears that the matter or thing in respect

of which the violation of such Article has occurred was produced in or imported from the territory of any other of the Contracting Parties, the authority designated in pursuance of the Agreement of May 4th, 1910, of such Contracting Party shall immediately render to the corresponding authority of the other Contracting Party, from whose country such matter or thing is believed to have come or in which it is believed to have been produced, full information so as to enable such authority to adopt such measures as shall appear to be suitable.

*Article 7.*

The present Convention, of which the French and English texts are authoritative, shall bear this day's date, and shall be open for signature until March 31st, 1924, by any State represented at the Conference, by any Member of the League of Nations, and by any State to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

*Article 8.*

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the League of Nations, who shall notify the receipt of them to Members of the League who are signatories of the Convention and to other signatory States.

The Secretary-General of the League of Nations shall immediately communicate a certified copy of each of the instruments deposited, with reference to this Convention, to the Government of the French Republic.

In compliance with the provisions of Article 18 of the Covenant of the League of Nations, the Secretary-General will register the present Convention upon the day of its coming into force.

*Article 9.*

After March 31st, 1924, the present Convention may be adhered to by any State represented at the Conference which has not signed the Convention, by any Member of the League of Nations, or by any State to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Adhesion shall be effected by an instrument communicated to the Secretary-General of the League of Nations to be deposited in the archives of the Secretariat. The Secretary-General shall at once notify such deposit to all Members of the League of Nations signatories of the Convention and to other signatory States.

*Article 10.*

Ratification of or adhesion to the present Convention shall *ipso facto*, and without special notification, involve concomitant and full acceptance of the Agreement of May 4th, 1910, which shall come into force on the same date as the Convention itself in the whole of the territory of the ratifying or adhering Member of the League or State.

Article 4 of the above-mentioned Agreement of May 4th, 1910, shall not, however, be invalidated by the preceding provision, but shall remain applicable should any State prefer to adhere to that Agreement only.

*Article 11.*

The present Convention shall come into force on the thirtieth day after the deposit of two ratifications with the Secretary-General of the League of Nations.

*Article 12.*

The present Convention may be denounced by an instrument in writing addressed to the Secretary-General of the League of Nations. The denunciation shall become effective one year after the date of the receipt of the instrument of denunciation by the Secretary-General, and shall operate only in respect of the Member of the League of Nations or State which makes it.

The Secretary-General of the League of Nations shall notify the receipt of any such denunciation to all Members of the League of Nations signatories of or adherents to the Convention and to other signatory or adherent States.

Denunciation of the present Convention shall not, *ipso facto*, involve the concomitant denunciation of the Agreement of May 4, 1910, unless this is expressly stated in the instrument of notification.

*Article 13.*

Any Member of the League of Nations or State signing or adhering to the present Convention may declare that its signature or adhesion does not include any or all of its colonies, overseas possessions, protectorates or territories under its sovereignty or authority, and may subsequently adhere separately on behalf of any such colony, overseas possession, protectorate or territory so excluded in its declaration.

Denunciation may also be made separately in respect of any such colony, overseas possession, protectorate or territory under its sovereignty or authority, and the provisions of Article 12 shall apply to any such denunciation.

*Article 14.*

A special record shall be kept by the Secretary-General of the League of Nations, showing which of the parties have signed, ratified, adhered to or denounced the present Convention. This record shall be open at all times to any of the Members of the League of Nations or any State which has signed or adhered to the Convention. It shall be published as often as possible.

*Article 15.*

Disputes between the Parties relating to the interpretation or application of this Convention shall, if they cannot be settled by direct negotiation, be referred for decision to the Permanent Court of International Justice. In case either or both of the Parties to such a dispute should not be Parties to the Protocol of Signature of the Permanent Court of International Justice, the dispute shall be referred, at the choice of the Parties, either to the Permanent Court of International Justice or to arbitration.

*Article 16.*

Upon a request for a revision of the present Convention by five of the signatory or adherent Parties to the Convention, the Council of the League of Nations shall call a conference for that purpose. In any event, the Council will consider the desirability of calling a conference at the end of each period of five years.

No. 685. — CONVENTION<sup>1</sup> INTERNATIONALE POUR LA RÉPRESSION DE LA CIRCULATION ET DU TRAFIC DES PUBLICATIONS OBSCÈNES, OUVERTE A LA SIGNATURE, A GENÈVE, DU 12 SEPTEMBRE 1923 AU 31 MARS 1924.

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*Textes officiels anglais et français. Cette Convention a été enregistrée par le Secrétariat de la Société des Nations le 7 août 1924, conformément aux termes de l'article 8.*

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L'ALBANIE, L'ALLEMAGNE, L'AUTRICHE, LA BELGIQUE, LE BRÉSIL, L'EMPIRE BRITANNIQUE (AVEC L'UNION SUD-AFRICAINE, LA NOUVELLE-ZÉLANDE, L'INDE ET L'ÉTAT LIBRE D'IRLANDE), LA BULGARIE, LA CHINE, LA COLOMBIE, COSTA-RICA, CUBA, LE DANEMARK, L'ESPAGNE, LA FINLANDE, LA FRANCE, LA GRÈCE, HAITI, LE HONDURAS, LA HONGRIE, L'ITALIE, LE JAPON, LA LETTONIE, LA LITHUANIE, LUXEMBOURG, MONACO, LE PANAMA, LES PAYS-BAS, LA PERSE, LA POLOGNE (AVEC DANTZIG), LE PORTUGAL, LA ROUMANIE, LE SALVADOR, LE ROYAUME DES SERBES, CROATES ET SLOVÈNES, LE SIAM, LA SUISSE, LA TCHÉCOSLOVAQUIE, LA TURQUIE ET L'URUGUAY :

Egalement désireux de donner le plus d'efficacité possible à la répression de la circulation et du trafic des publications obscènes,

Ayant accepté l'invitation du Gouvernement de la République française en vue de prendre part à une Conférence convoquée le 31 août 1923, à Genève, sous les auspices de la Société des Nations, pour l'examen du projet de Convention élaboré en 1910, et des observations formulées par les divers Etats, ainsi que pour élaborer et signer un texte définitif de Convention,

Ont nommé comme plénipotentiaires à cet effet :

LE PRÉSIDENT DU CONSEIL SUPRÊME D'ALBANIE :

M. B. BLINISHTI, directeur du Secrétariat albanais auprès de la Société des Nations.

LE PRÉSIDENT DU REICH ALLEMAND :

M. Gottfried ASCHMANN, conseiller de Légation, chargé du Consulat d'Allemagne à Genève.

LE PRÉSIDENT DE LA RÉPUBLIQUE D'AUTRICHE :

M. Emeric PFLÜGL, ministre résident, représentant du Gouvernement fédéral auprès de la Société des Nations.

SA MAJESTÉ LE ROI DES BELGES :

M. Maurice DULLAERT, délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

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<sup>1</sup> Dépôt des instruments de ratification : Bulgarie le 1 juillet 1924, Italie le 8 juillet 1924, Siam le 28 juillet 1924, Albanie 13 octobre 1924, Espagne 19 décembre 1924. — Cette Convention est entrée en vigueur le 7 août 1924, conformément à son article 11.

L'Égypte a adhéré à la Convention le 29 octobre 1924, le Pérou a adhéré « ad referendum » le 15 septembre 1924.

LE PRÉSIDENT DE LA RÉPUBLIQUE DES ETATS-UNIS DU BRÉSIL :

M. le D<sup>r</sup> Afranio DE MELLO FRANCO, président de la délégation brésilienne à la quatrième Assemblée de la Société des Nations.

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELÀ DES MERS, EMPEREUR DES INDES :

Sir Archibald BODKIN, Director of Public Prosecutions ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

M. S. W. HARRIS, C.B., C.V.O., conseiller technique de la délégation britannique à la dite Conférence ; et

POUR L'UNION SUD-AFRICAINE :

Le Très Honorable Lord PARMOOR, représentant de l'Empire britannique au Conseil de la Société des Nations.

POUR LE DOMINION DE LA NOUVELLE-ZÉLANDE :

L'Honorable sir James ALLEN, K.C.B., haut commissaire pour la Nouvelle-Zélande dans le Royaume-Uni.

POUR L'INDE :

Sir Prabhashankar D. PATTANI, K.C.I.E.

POUR L'ÉTAT LIBRE D'IRLANDE :

M. Michael MAC WHITE, représentant de l'Etat libre auprès de la Société des Nations.

SA MAJESTÉ LE ROI DES BULGARES :

M. Ch. KALFOFF, ministre des Affaires étrangères, premier délégué de la Bulgarie à la quatrième Assemblée de la Société des Nations.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE CHINE :

M. Tcheng LOH, envoyé extraordinaire et ministre plénipotentiaire près le Président de la République française ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE COLOMBIE :

M. Francisco José URRUTIA, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE COSTA-RICA :

M. Manuel M. DE PERALTA, envoyé extraordinaire et ministre plénipotentiaire près le Président de la République française ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE CUBA :

M. Cosme de la TORRIENTE Y PERAZA, sénateur ; président de la délégation cubaine à la quatrième Assemblée de la Société des Nations ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SA MAJESTÉ LE ROI DE DANEMARK :

M. A. OLDENBURG, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse, représentant du Danemark auprès de la Société des Nations ; délégué



à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SA MAJESTÉ LE ROI D'ESPAGNE :

M. E. DE PALACIOS, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

M. Urho TOIVOLA, secrétaire à la Légation de Finlande à Paris.

LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE :

M. Gaston DESCHAMPS, député ; président de la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

M. J. HENNEQUIN, directeur honoraire au Ministère de l'Intérieur ; délégué suppléant à la dite Conférence.

SA MAJESTÉ LE ROI DES HELLÈNES :

M. N. POLITIS, ancien ministre des Affaires étrangères ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

M. D. E. CASTORKIS, ancien directeur des Affaires pénales au Ministère de la Justice ; délégué suppléant à la dite Conférence.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE HAÏTI :

M. BONAMY, envoyé extraordinaire et ministre plénipotentiaire près le Président de la République française ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE DU HONDURAS :

M. Carlos GUTIERREZ, chargé d'Affaires à Paris ; délégué à la quatrième Assemblée de la Société des Nations.

SON ALTESSE SÉRÉNISSIME LE GOUVERNEUR DE HONGRIE :

M. Zoltán BARANYAI, chef du Secrétariat royal hongrois auprès de la Société des Nations ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SA MAJESTÉ LE ROI D'ITALIE :

M. Stefano CAVAZZONI, député ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SA MAJESTÉ L'EMPEREUR DU JAPON :

M. Y. SUGIMURA, chef adjoint au Bureau du Japon pour la Société des Nations, à Paris.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE LETTONIE :

M. Julijs FELDMANS, chef de la Section de la Société des Nations au Ministère des Affaires étrangères ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE LITHUANIENNE :

M. Ignace JONYNAS, directeur au Ministère des Affaires étrangères ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SON ALTESSE ROYALE LA GRANDE DUCHESSE DE LUXEMBOURG :

M. Charles VERMAIRE, consul du Grand-Duché à Genève ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SON ALTESSE SÉRÉNISSIME LE PRINCE DE MONACO :

M. Rodolphe ELLÈS-PRIVAT, vice-consul de la Principauté à Genève ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE PANAMA :

M. R. A. AMADOR, chargé d'Affaires à Paris ; délégué à la quatrième Assemblée de la Société des Nations.

SA MAJESTÉ LA REINE DES PAYS-BAS :

M. A. DE GRAAF, président du Comité néerlandais pour la répression de la traite des blanches ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SA MAJESTÉ IMPÉRIALE LE SHAH DE PERSE :

S. A. le Prince Mirza Riza Kahn ARFA-ED-DOVLEH, représentant du Gouvernement impérial auprès de la Société des Nations ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE :

M. F. SOKAL, inspecteur général du travail ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes ; et

POUR LA VILLE LIBRE DE DANTZIG :

M. J. MODZELEWSKI, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

LE PRÉSIDENT DE LA RÉPUBLIQUE PORTUGAISE :

M. le D<sup>r</sup> Augusto C. D'ALMEIDA VASCONCELLOS CORREIA, ministre plénipotentiaire ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SA MAJESTÉ LE ROI DE ROUMANIE :

M. N. P. COMNÈNE, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE SALVADOR :

M. J. G. GUERRERO, envoyé extraordinaire et ministre plénipotentiaire près le Président de la République française et près Sa Majesté le Roi d'Italie ; délégué à la quatrième Assemblée de la Société des Nations.

SA MAJESTÉ LE ROI DES SERBES, CROATES ET SLOVÈNES :

M. le D<sup>r</sup> Milutin JOVANOVITCH, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse ; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

SA MAJESTÉ LE ROI DE SIAM :

S. A. S. le Prince DAMRAS DAMRONG, délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE CONSEIL FÉDÉRAL SUISSE :

M. Ernest BÉGUIN, député au Conseil des Etats; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. le D<sup>r</sup> Robert FLIEDER, envoyé extraordinaire et ministre plénipotentiaire près le Conseil fédéral suisse; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

LE PRÉSIDENT DE LA RÉPUBLIQUE TURQUE :

RUCHDY BEY, chargé d'Affaires à Berne.

LE PRÉSIDENT DE LA RÉPUBLIQUE DE L'URUGUAY :

M. Benjamin FERNANDEZ Y MEDINA, envoyé extraordinaire et ministre plénipotentiaire près Sa Majesté le Roi d'Espagne; délégué à la Conférence internationale pour la répression de la circulation et du trafic des publications obscènes.

Lesquels, ayant communiqué leurs pleins pouvoirs, trouvés en bonne et due forme, et après avoir pris connaissance de l'Acte final de la Conférence et de l'Arrangement du 4 mai 1910, sont convenus des dispositions suivantes :

#### *Article 1.*

Les Hautes Parties contractantes conviennent de prendre toutes mesures en vue de découvrir, de poursuivre et de punir tout individu qui se rendra coupable de l'un des actes énumérés ci-dessous et, en conséquence, décident que

Doit être puni le fait :

1. De fabriquer ou de détenir des écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autres objets obscènes, en vue d'en faire commerce ou distribution, ou de les exposer publiquement ;

2. D'importer, de transporter, d'exporter ou de faire importer, transporter ou exporter, aux fins ci-dessus, les dits écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autres objets obscènes, ou de les mettre en circulation d'une manière quelconque ;

3. D'en faire le commerce même non public, d'effectuer toute opération les concernant de quelque manière que ce soit, de les distribuer, de les exposer publiquement ou de faire métier de les donner en location ;

4. D'annoncer ou de faire connaître par un moyen quelconque, en vue de favoriser la circulation ou le trafic à réprimer, qu'une personne se livre à l'un quelconque des actes punissables énumérés ci-dessus; d'annoncer ou de faire connaître comment et par qui les dits écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autres objets obscènes peuvent être procurés, soit directement, soit indirectement.

#### *Article 2.*

Les individus qui auront commis l'une des infractions prévues à l'article 1 seront justiciables des tribunaux du pays contractant où aura été accompli soit le délit, soit l'un des éléments constitutifs du délit. Ils seront également justiciables, lorsque sa législation le permettra, des tribunaux du pays contractant auquel ils ressortissent, s'ils y sont trouvés, alors même que les éléments constitutifs du délit auraient été accomplis en dehors de son territoire.

Il appartient toutefois à chaque Partie contractante d'appliquer la maxime *non bis in idem* d'après les règles admises par sa législation.

#### Article 3.

La transmission des commissions rogatoires relatives aux infractions visées par la présente Convention s'opérera :

1. Soit par communication directe entre les autorités judiciaires ;
2. Soit par l'entremise de l'agent diplomatique ou consulaire du pays requérant dans le pays requis. Cet agent enverra directement la commission rogatoire à l'autorité judiciaire compétente ou à celle désignée par le Gouvernement du pays requis et recevra directement de cette autorité les pièces constatant l'exécution de la commission rogatoire.

Dans ces deux cas, copie de la commission rogatoire sera toujours adressée en même temps à l'autorité supérieure du pays requis ;

3. Soit par la voie diplomatique.

Chaque Partie contractante fera connaître, par une communication adressée à chacune des autres Parties contractantes, celui ou ceux des modes de transmission susvisés qu'elle admet pour les commissions rogatoires de cette Partie.

Toutes les difficultés qui s'élèveraient à l'occasion des transmissions opérées dans les cas 1 et 2 du présent article seront réglées par la voie diplomatique.

Sauf entente contraire, la commission rogatoire doit être rédigée soit dans la langue de l'autorité requise, soit dans la langue convenue entre les deux pays intéressés, ou bien, elle doit être accompagnée d'une traduction faite dans une de ces deux langues et certifiée conforme par un agent diplomatique ou consulaire du pays requérant ou par un traducteur-juré du pays requis.

L'exécution des commissions rogatoires ne pourra donner lieu au remboursement de taxes ou frais de quelque nature que ce soit.

Rien, dans le présent article, ne pourra être interprété comme constituant, de la part des Parties contractantes, un engagement d'admettre, en ce qui concerne le système des preuves en matière répressive, une dérogation à leurs lois.

#### Article 4.

Les Parties contractantes dont la législation ne serait pas, dès à présent, suffisante pour donner effet à la présente Convention, s'engagent à prendre ou à proposer à leurs législatures respectives les mesures nécessaires à cet égard.

#### Article 5.

Les Parties contractantes dont la législation ne sera pas dès à présent suffisante, conviennent d'y prévoir des perquisitions dans les lieux où il y a des raisons de croire que se fabriquent ou se trouvent, en vue de l'un quelconque des buts spécifiés à l'article 1 ou en violation de cet article, des écrits, dessins, gravures, peintures, imprimés, images, affiches, emblèmes, photographies, films cinématographiques ou autres objets obscènes et d'en prévoir également la saisie, la confiscation et la destruction.

#### Article 6.

Les Parties contractantes conviennent que, dans le cas d'infraction aux dispositions de l'article 1, commise sur le territoire de l'une d'elles, lorsqu'il y a lieu de croire que les objets de l'in-

fraction ont été fabriqués sur le territoire ou importés du territoire d'une autre Partie, l'autorité désignée, en vertu de l'Arrangement du 4 mai 1910, signalera immédiatement les faits à l'autorité de cette autre Partie et lui fournira en même temps des renseignements complets, pour lui permettre de prendre les mesures nécessaires.

#### *Article 7.*

La présente Convention, dont les textes français et anglais feront foi, portera la date de ce jour, et sera, jusqu'au 31 mars 1924, ouverte à la signature de tout Etat représenté à la Conférence, de tout Membre de la Société des Nations et de tout Etat à qui le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire de la présente Convention.

#### *Article 8.*

La présente Convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général de la Société des Nations, qui en notifiera le dépôt aux Membres de la Société des Nations signataires de la Convention, ainsi qu'aux autres Etats signataires.

Le Secrétaire général de la Société des Nations communiquera immédiatement au Gouvernement de la République française copie certifiée conforme de tout instrument se rapportant à la présente Convention.

Conformément aux dispositions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général enregistrera la présente Convention le jour de l'entrée en vigueur de cette dernière.

#### *Article 9.*

A partir du 31 mars 1924, tout Etat représenté à la Conférence et non signataire de la Convention, tout Membre de la Société des Nations et tout Etat auquel le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire, pourra adhérer à la présente Convention.

Cette adhésion s'effectuera au moyen d'un instrument communiqué au Secrétaire général de la Société des Nations, aux fins de dépôt dans les archives du Secrétariat. Le Secrétaire général notifiera ce dépôt immédiatement aux Membres de la Société des Nations signataires de la Convention, ainsi qu'aux autres Etats signataires.

#### *Article 10.*

La ratification de la présente Convention, ainsi que l'adhésion à cette Convention entraîneront, de plein droit et sans notification spéciale, adhésion concomitante et entière à l'Arrangement du 4 mai 1910, qui entrera en vigueur à la même date que la Convention elle-même, dans l'ensemble du territoire de l'Etat ou du Membre de la Société des Nations ratifiant ou adhérent.

Il n'est toutefois pas dérogé, par la disposition précédente, à l'article 4 de l'Arrangement précité du 4 mai 1910, qui demeure applicable au cas où un Etat préférerait faire acte d'adhésion à cet Arrangement seulement.

#### *Article 11.*

La présente Convention entrera en vigueur le trentième jour qui suivra la réception de deux ratifications par le Secrétaire général de la Société des Nations.

*Article 12.*

La présente Convention peut être dénoncée par notification écrite, adressée au Secrétaire général de la Société des Nations. La dénonciation deviendra effective un an après la date de sa réception par le Secrétaire général et n'aura d'effet qu'en ce qui concerne le Membre de la Société des Nations ou l'Etat dénonçant.

Le Secrétaire général de la Société des Nations portera à la connaissance de chacun des Membres de la Société des Nations signataires de la Convention ou adhérents à la Convention et des autres Etats signataires ou adhérents toute dénonciation reçue par lui.

La dénonciation de la présente Convention n'entraînera pas de plein droit dénonciation concomitante de l'Arrangement du 4 mai 1910, à moins qu'il n'en soit fait mention expresse dans l'acte de notification.

*Article 13.*

Tout Membre de la Société des Nations ou Etat signataire ou adhérent peut déclarer que sa signature ou son adhésion n'engage pas, soit l'ensemble, soit tel de ses protectorats, colonies, possessions d'outre-mer ou territoires soumis à sa souveraineté ou à son autorité, et peut, ultérieurement, adhérer séparément au nom de l'un quelconque de ses protectorats, colonies, possessions d'outre-mer ou territoires exclus par cette déclaration.

La dénonciation pourra également s'effectuer séparément pour tout protectorat, colonie, possession d'outre-mer ou territoire soumis à sa souveraineté ou autorité ; les dispositions de l'article 12 s'appliqueront à cette dénonciation.

*Article 14.*

Le Secrétaire général de la Société des Nations tiendra un recueil spécial indiquant quelles sont celles des Parties qui ont signé la Convention, qui l'ont ratifiée, qui y ont adhéré, ou qui l'ont dénoncée. Cette liste pourra être consultée en tout temps par les Membres de la Société des Nations ou autre Etat signataire ou adhérent. Elle sera publiée aussi souvent que possible.

*Article 15.*

Tous les différends qui pourraient s'élever entre les Parties contractantes au sujet de l'interprétation ou de l'application de la présente Convention seront, s'ils ne peuvent être réglés par des négociations directes, renvoyés pour décision à la Cour permanente de Justice internationale. Si les Parties entre lesquelles surgit un différend, ou l'une d'elles, se trouvaient n'avoir pas signé ou accepté le protocole de signature de la Cour permanente de Justice internationale, leur différend sera soumis, au gré des Parties, soit à la Cour permanente de Justice internationale, soit à un arbitrage.

*Article 16.*

Si cinq des Parties signataires ou adhérentes demandent la revision de la présente Convention, le Conseil de la Société des Nations devra convoquer une Conférence à cet effet. Dans tous les cas, le Conseil examinera, à la fin de chaque période de cinq années, l'opportunité de cette convocation.

En foi de quoi, les plénipotentiaires susnommés ont signé la présente Convention.

Fait à Genève, le douze septembre mil neuf cent vingt-trois, en deux exemplaires originaux, dont l'un restera déposé aux archives de la Société des Nations et l'autre restera déposé dans les archives du Gouvernement de la République française.

In faith whereof the above-named Plenipotentiaries have agreed the present Convention.

Done at Geneva the twelfth day of September, one thousand nine hundred and twenty-three, in two originals of which one shall remain deposited in the archives of the League of Nations and the other shall remain deposited in the archives of the Government of the French Republic.

ALBANIE	B. BLINISHTI	ALBANIA
ALLEMAGNE	GOTTFRIED ASCHMANN (Vorbehaltlich der Ratifikation) <sup>1</sup>	GERMANY
AUTRICHE	<i>Ad referendum.</i> E. PFLÜGL	AUSTRIA
BELGIQUE	MAURICE DULLAERT	BELGIUM
BRÉSIL	AFRANIO DE MELLO FRANCO	BRAZIL
EMPIRE BRITANNIQUE	I declare that my signature does not include any of the Colonies, Overseas Possessions, Protectorates or Territories under His Britannic Majesty's Sovereignty or Authority <sup>2</sup> . A. H. B. A. H. BODKIN.	BRITISH EMPIRE  S. W. HARRIS.
UNION SUD-AFRICAINE	PARMOOR <sup>3</sup>	UNION OF SOUTH AFRICA
NOUVELLE-ZÉLANDE	J. ALLEN My signature includes the mandated territory of Western Samoa <sup>4</sup> . J. A.	NEW ZEALAND
INDE	PRABHASHANKAR D. PATTANI	INDIA
ÉTAT LIBRE D'IRLANDE	MICHAEL MACWHITE	IRISH FREE STATE

*Traductions du Secrétariat de la Société des Nations :*

<sup>1</sup> Sous réserve de ratification.

<sup>2</sup> Je déclare que ma signature n'engage aucune des colonies ou possessions d'outre-mer, ni aucun des protectorats ou territoires placés sous la souveraineté ou l'autorité de Sa Majesté Britannique.

<sup>3</sup> La signature de Lord Parmoor engage le territoire sous mandat de Sa Majesté Britannique au Sud-Ouest africain.  
Traduction.

<sup>4</sup> Ma signature engage le territoire sous mandat du Samoa occidental.

*Translations by the Secretariat of the League of Nations :*

<sup>1</sup> Subject to ratification.

<sup>3</sup> Lord Parmoor's signature includes the Territory under His Britannic Majesty's mandate of South-West Africa.  
Translation.

BULGARIE	CH. KALFOFF	BULGARIA
CHINE	TCHENG LOH	CHINA
COLOMBIE	Con reserva de la ulterior aprobacion legislativa <sup>1</sup> . FRANCISCO JOSÉ URRUTIA	COLOMBIA
COSTA-RICA	<i>Ad referendum.</i> MANUEL M. DE PERALTA	COSTA RICA
CUBA	COSME DE LA TORRIENTE	CUBA
DANEMARK	En signant la Convention élaborée par la Conférence internationale sur les publications obscènes, je soussigné, délégué du Gouvernement danois, déclare, relativement à l'article 4 (voir l'article premier) ce qui suit : D'après les règles du droit danois, ne sont punissables les actes énoncés à l'article premier que s'ils sont prévus par l'article 184 du Code pénal danois qui punit quiconque publie un écrit obscène ou qui met en vente, distribue, répand d'autre manière ou expose publiquement des images obscènes. En outre, il est à remarquer que la législation danoise sur la presse contient des dispositions spéciales relatives aux personnes qui pourront être poursuivies pour délits de presse. Ces dispositions sont applicables aux actes prévus à l'article 184 en tant que ces actes peuvent être considérés comme délits de presse. L'application de la législation danoise sur ces points doit attendre la revision probablement prochaine du Code pénal danois <sup>2</sup> . — A. O. A. OLDENBURG	DENMARK
ESPAGNE	EMILIO DE PALACIOS	SPAIN
FINLANDE	URHO TOIVOLA	FINLAND

*Traductions du Secrétariat de la Société des Nations :*

<sup>1</sup> Sous réserve de l'approbation ultérieure du Parlement.

<sup>2</sup> In signing the Convention drawn up by the International Conference on Obscene Publications, I, the undersigned Delegate of the Danish Government, make, with regard to Article 4 (see also Article 1) the following declaration: "The acts mentioned in Article 1 are punishable under the rules of Danish law only if they fall within the provisions of Article 184 of the Danish Penal Code, which inflicts penalties upon any person publishing obscene writings, or placing on sale, distributing, or otherwise circulating or publicly exposing obscene images. Further, it is to be observed that the Danish legislation relating to the Press contains special provisions on the subject of the persons who may be prosecuted for Press offences. The latter provisions apply to the acts covered by Article 184 in so far as these acts can be considered as Press offences. Application of Danish legislation on these points must await the revision of the Danish Penal Code, which is likely to be effected in the near future".

*Translations by the Secretariat of the League of Nations :*

<sup>1</sup> Subject to the subsequent approval of Parliament.



FRANCE	GASTON DESCHAMPS. J. HENNEQUIN	FRANCE
GRÈCE	N. POLITIS. D. E. CASTORKIS	GREECE
HAITI	M. BONAMY	HAITI
HONDURAS	<i>Ad referendum.</i> CARLOS GUTIERREZ	HONDURAS
HONGRIE	D <sup>r</sup> ZOLTÁN BARANYAI	HUNGARY
ITALIE	CAVAZZONI STEFANO	ITALY
JAPON	Y. SUGIMURA	JAPAN

En signant la Convention internationale pour la répression de la circulation et du trafic des publications obscènes, je, soussigné, déclare que ma signature n'engage ni Formose, ni la Corée, ni le territoire à bail de Kwantung, ni Karafuto, ni les territoires soumis au mandat du Japon et que les dispositions de l'article 15 de la présente Convention ne portent pas atteinte à l'action faite par le pouvoir judiciaire du Japon en appliquant les lois et décrets japonais<sup>1</sup>.

LETTONIE	J. FELDMANS	LATVIA
LITHUANIE	IG. JONYNAS	LITHUANIA
LUXEMBOURG	CH. G. VERMAIRE	LUXEMBURG
MONACO	R. ELLÈS-PRIVAT	MONACO
PANAMA	R. A. AMADOR	PANAMA
PAYS-BAS	A. DE GRAAF	NETHERLANDS
PERSE	PRINCE ARFA-ED-DOVLEH ( <i>ad referendum</i> )	PERSIA
POLOGNE	F. SOKAL	POLAND
VILLE LIBRE DE DANTZIG	J. MODZELEWSKI	FREE CITY OF DANZIG
PORTUGAL	AUGUSTO DE VASCONCELLOS	PORTUGAL

*Traduction du Secrétariat de la Société des Nations :*

*Translation by the Secretariat of the League of Nations :*

<sup>1</sup> In signing the International Convention for the Suppression of the Circulation of and Traffic in Obscene Publications, I, the undersigned, declare that my signature is not binding in respect of Taiwan, Chosen, the leased territory of Kwantung, Karafuto or the territories under Japanese mandate, and that the provisions of Article 15 of the present Convention are not in any way derogatory to the acts of the Japanese judicial authorities in the application of Japanese laws and decrees.

ROUMANIE	N. P. COMNÈNE	ROUMANIA
SALVADOR	J. GUSTAVO GUERRERO	SALVADOR
ROYAUME DES SERBES, CROATES ET SLOVÈNES	M. JOVANOVITCH	KINGDOM OF THE SERBS, CROATS AND SLOVENES
SIAM	The Siamese Government reserve full right to enforce the provisions of the present Convention against foreigners in Siam in accordance with the principles prevailing for applying Siamese legislation to such foreigners <sup>1</sup> .	SIAM
	DAMRAS	
SUISSE	E. BÉGUIN	SWITZERLAND
TCHÉCOSLOVAQUIE	D <sup>r</sup> ROBERT FLIEDER	CZECHOSLOVAKIA
TURQUIE	RUCHDY	TURKEY
URUGUAY	B. FERNANDEZ Y MEDINA	URUGUAY

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*Traduction du Secrétariat de la Société des Nations :*      *Translation by the Secretariat of the League of Nations :*

<sup>1</sup> Le Gouvernement siamois se réserve entièrement le droit d'obliger les étrangers se trouvant au Siam à observer les dispositions de la présente Convention, conformément aux principes qui régissent l'application de la législation siamoise aux étrangers.

## CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the International Convention for the Suppression of the Circulation of and Traffic in Obscene Publications, done at Geneva on 12 September 1923, as published in the League of Nations *Treaty Series*, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

## CERTIFICAT

Je certifie que le document ci-joint est une copie conforme des textes anglais et français de la Convention internationale pour la répression de la circulation et du trafic des publications obscènes fait à Genève, le 12 septembre 1923, tel que publié dans le *Recueil des Traités* de la Société des Nations, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques



Palitha T. B. Kohona

United Nations  
New York, July 2005

Organisation des Nations Unies  
New York, juillet 2005





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Copie certifiée conforme VIII.3  
July 2005